

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-557(PB)/2017

IN THE MATTER OF:

Khanna Jewellers Pvt. Ltd.
Vs
Lifetime Infotech Pvt. Ltd.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

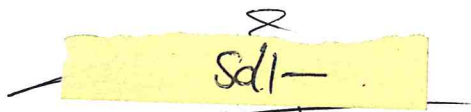
PRESENTS:

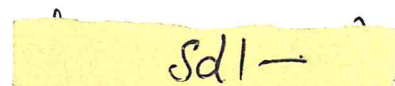
For the APPLICANT :- Mr. Mahik Dogra, Advocate
Mr. Rohan Jaitley, Advocate

For the RESPONDENT :- Mr. Harsh Sethi, Advocate with
Mr. Sarvapriya Makkar, Advocate

ORDER

At the request made by the learned counsel for the petitioner, the matter is adjourned to 13th February 2018.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(VARADHARAJAN)
MEMBER (JUDICIAL)**

**Deepak Kumar
05.02.2018**